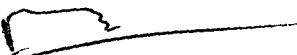
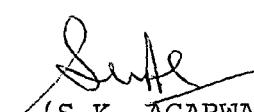
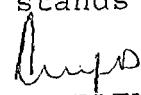


**In The Central Administrative Tribunal  
Jaipur Bench, Jaipur**

OA./TA/MP No. ....

Jeewan Ram

Union of India & others  
Versus.....

| Date of Order  | Orders  |
|----------------|---|
|                | OA 45/2002 with MA 21/2002  |
| 31.1.2002<br>3 | Mr. P.N. Jatti, Counsel for the applicant.<br>Learned counsel for the applicant seeks adjournment. Allowed. May be listed for admission on 14.2.2002.   |
| 2002<br>3      | <br>(H.O. <u>Gupta</u> )<br>MEMBER (A)<br>14.2.2002  |
| 28.3.2002      | <br>(S.K. <u>Agarwal</u> )<br>MEMBER (J)<br>D.B. not formed today.<br>Be listed before D.B. on.....<br>By. Registrars 21/02/02<br>C.A.T. Jaipur Bench<br>21/02/02  |
| 28.3.2002      | D.B. not formed today. 28.3.2002 with m/s<br>Be listed before D.B. on.....<br>By. Registrars 21/02/02<br>C.A.T. Jaipur Bench  |
| 28.3.2002      | OA 45/2002 with MA 21/2002<br>Mr. P.N. Jatti, counsel for applicant.<br>Learned counsel for the applicant seeks to withdraw this OA with a liberty to file afresh, if so advised.<br>In view of the submissions made before us by the learned counsel for the applicant, we dispose of this OA as withdrawn with liberty to file afresh, if so advised.<br>As the OA has been disposed of as withdrawn, MA 21/2002 for condonation of delay also stands disposed of accordingly.<br><br>(A.P. <u>NAGRATH</u> )<br>MEMBER (A) |
|                | <br>(S.K. <u>Agarwal</u> )<br>MEMBER (J)   |